

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AVENTURA COMPONENTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	AVENTURA COMPONENTS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	22/09/1997
3. Authority under which corporate debtor is incorporated / registered	ROC - DELHI
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51505DL1997PTC089785
5. Address of the registered office and Principal office of corporate debtor	A 1/152 MAIN IGNOU ROAD NEB SARAI NEW DELHI- 110068
6. Insolvency commencement date in respect of corporate debtor	12-03-2021 (Order received on 15/03/2021)
7. Estimated date of closure of insolvency resolution process	September 08, 2021 (180 days from the date of commencement of resolution process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Satya Prakash IBBI/IPA-002/IP-N00906/2019-2020/12920
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-277, Gali No- 14, Tomar Colony, Burari, Delhi- 110084, email: cs.satyaprakash@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	A-1/52, 3 rd Floor, Paschim Vihar, New Delhi- 110063, email: cirp.aventura@gmail.com
11. Last date for submission of claims	29/03/2021 i.e., 14 days from appointment of Interim Resolution Professional
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As per limited information- NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a). Relevant Forms and (b). Details of Authorized Representative Available at:	a) Weblink: https://ibbi.gov.in/downloadform.html b) Address: https://ibbi.gov.in/ips-register/view-ip/2 INSOLVENCY AND BANKRUPTCY BOARD OF INDIA, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001 2nd Floor, Jeevan Vihar Building, Parliament Street, New Delhi, 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s AVENTURA COMPONENTS PRIVATE LIMITED on 12.03.2021.

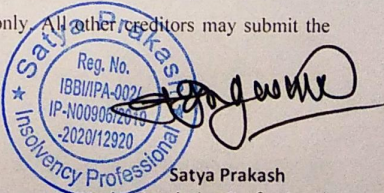
The creditors of M/s AVENTURA COMPONENTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 29/03/2021 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The claims may be submitted in specified form in terms of regulations 7, 8, 9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations 2016, by the Operational Creditors (except workmen and employees) in "Form B", Financial Creditors in "Form C", workman or an Employee in "Form D", Authorised Representative of Workmen and Employees in "Form E", Any other Stakeholder in "Form F".

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : March 15, 2021
Place : New Delhi


Satya Prakash
Interim Resolution Professional

IBBI/IPA-002/IP-N00906/2019-2020/12920